

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. APPEAL/102(MB)2023

IN THE MATTER OF

PR COMMISSIONER OF INCOME TAX

... Petitioner

Vs

REGISTRAR OF COMPANIES MUMBAI

...Respondent

Section 252(3) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Income Tax Department: Adv Prachi Wazalwar (VC)

For the Respondent: Ms. Rujuta Bankar AROC (PH) (Present in Person)

ORDER

Appeal/102/(MB)2023 – Notice of Motion – **Registry and Applicant are directed to issue notice** to the Respondent No. 2 and to submit service report along with the notice copy sent to the ROC Mumbai, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent No. 2 is directed to file reply at least seven days before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **05.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/